



2026:AHC:45376

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3072 of 2026

Vishal Chakravarty

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajeev Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajeev Upadhyay, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The solitary relief claimed in the present petition is for disposal of the revision/petition/representation dated 20.08.2025, pending before the Principal Secretary Home, Government of U.P. at Lucknow under the provisions of Rule 25 of the U.P. Police Officers of the Subordinate Ranks (Punishment and Appeal) Rules, 1999 against the order dated 02.03.2025 passed by Deputy Inspector General of Police, Azamgarh Region, Azamgarh.

3. Learned Standing Counsel has no objection to the same.

4. Considering the submissions so made across the Bar, the writ petition stands disposed of directing the Respondent No.2 to decide the pending departmental revision within a period of two months from today.

February 27, 2026

N.S.Rathour

(Vikas Budhwar,J.)